GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.1437 TO BE ANSWERED ON 08.12.2015

Construction in Coastal Region

1437. MOHAMMED FAIZAL:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has given any relaxation for construction activities at coastal regions including Union Territory of Lakshadweep; and
- (b) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) The Government have notified the Coastal Regulation Zone (CRZ) Notification, 2011 and Islands Protection Zone (IPZ) Notification, 2011 in January, 2011 to regulate construction in coastal regions of the country. The construction in the coastal region of Union Territory of Lakshadweep is allowed as per the approved Integrated Island Management Plan, prepared in accordance with the IPZ Notification, 2011.

The CRZ Notification, 2011 has been amended to allow construction of buildings in CRZ-II subject to the local town and country planning regulations as in force on the date of application, except for Floor Space Index/Floor Area Ratio which remains frozen at the level of 1991. This amendment is not applicable to the CRZ-II of Goa, Kerala and Mumbai.
